



PUBLISHED BY AUTHORITY

No. 7

CUTTACK, FRIDAY, FEBRUARY 18, 1944

SEPARATE PAGING IS GIVEN TO THIS PART, IN ORDER THAT IT MAY BE FILED AS A SEPARATE COMPILATION

PART IV

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court.

Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers CorpsLAW DEPARTMENT
NOTIFICATION*The 11th February 1944*

No. 637-L.—The following notification, issued by the Government of India in the Legislative Department, is republished for general information.

By order of the Governor
W. W. DALZIEL
Secretary to Government

New Delhi, 3rd January 1944

No. F.217/4/43-C. & G. (Judl.)—The following notification, issued by the Government of the State of Cochin, regarding Reciprocal Arrangement for the Enforcement of Maintenance Orders between British India and the State of Cochin, is published for general information:—

*“Cochin, 17th November 1943**(1st Vrischigam 1119)*

No. 10—In exercise of the powers conferred by sub-section (1) of section 3 of the Maintenance Orders Enforcement Act, IV of 1118, Government are pleased to declare that the said Act shall apply in respect of British India.

By order of the Government of Cochin
RAMA VARMA TAMPURAN
Secretary to Government
K. SUNDARAM
Deputy Secy. to the Govt. of India

COMMERCE AND LABOUR DEPARTMENT
NOTIFICATIONS*The 12th February 1944*

No. 649—IIC-5/44-Com.—The following notifications, issued by the Government of India, Department of Commerce, are republished for general information.

By order of the Governor
W. W. DALZIEL
Secretary to Government

IMPORT TRADE CONTROL

New Delhi, 8th January 1944

No. 1-I.T.C./44—In exercise of the powers conferred by sub-rule (3) of rule 84 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendments shall be made in the Schedule annexed to the Department of Commerce notification No. 23-I.T.C./43, dated the 1st July 1943, namely:—

In Part II of the said Schedule—

(a) In the entries in column 2 against Serial No. 46 the words ‘also accumulators and batteries’ shall be deleted.

(b) The following entries shall be inserted after the entries relating to Serial No. 46, namely:—

“46A. Accumulators and batteries, including batteries for motor vehicles, wireless apparatus and train lighting and traction:—

72,
73(2),
73(4),
75(1), and
75(3).

2. In Part IV of the said Schedule, in the entries in column 2 against each of the Serial Nos. 290 and 293 the following words shall be added, namely:—

“but excluding those mentioned in Part II of the Schedule”.

New Delhi, 15th January 1944

No. 2-I.T.C./44—In exercise of the powers conferred by sub-rule (3) of rule 84 of the Defence of India Rules, the Central Government is pleased to direct that the

following further amendments shall be made in the Schedule annexed to the notification of the Government of India in the Department of Commerce, No. 23-I.T.C./43, dated the 1st July 1943, namely:—

(1) In Part II of the said Schedule—

(a) the following entries shall be inserted after Serial No. 37, namely:—

37A. The following component parts of machinery 72(3) when required for the Railways:—

Component parts not otherwise specified in this Schedule, of machinery, as defined in item 72(a) of the First Schedule to the Indian Tariff Act, 1934, namely, such parts only as are essential for the working of the machine or apparatus and have been given for that purpose some special shape or quality which would not be essential for their use for any other purpose; and excluding articles covered by the Machine Tool Control Order, 1941:

Provided that the articles which do not satisfy this condition shall also be deemed to be component parts of the machine to which they belong if they are essential to its operation and are imported with it in such quantities as may appear to the Collector of Customs to be reasonable.

(b) The following heading and entries shall be inserted after Serial No. 48, namely:—

Railway Materials

49 Railway material for permanent-way and rolling-stock, namely, sleepers, other than iron and steel and fastenings thereof; bearing plates, chairs, interlocking apparatus, brake-gear, shunting skids, couplings and springs, signals, turn-tables weighbridges, carriages, wagons, traversers, rail removers, scooters, trollies; trucks; also cranes, water-cranes and water tanks when imported by or under the orders of a railway administration: 74(2)

Provided that for the purpose of this entry “railway” means a line of railway subject to the provisions of the Indian Railways Act, 1890, and includes a railway constructed in a State in India and also such tramways as the Central Government may, by notification in the Official Gazette, specially include therein:

Provided also that articles of machinery as defined in item No. 72 or 72(3) of the First Schedule to the Indian Tariff Act, 1934, shall not be deemed to be included hereunder.

50 Rubber fittings being component parts of railway carriages. 74(3)

51 Component parts (other than rubber fittings being component parts of railway carriages and articles specified in Part I of this Schedule) of Railway Materials; as defined in item No. 74(2) of the First Schedule to the Indian Tariff Act, 1934, namely, such parts only as are essential for the working of the railways and have been given for that purpose some special shape or quality which would not be essential for their use for any other purpose: 74(3)

Provided that articles which do not satisfy this condition shall also be deemed to be component parts of the railway material to which they belong, if they are essential to its operation and are imported with it in such quantities as may appear to the Collector of Customs to be reasonable.

(2) In Part V of the said Schedule, the entries against Serial Nos. 83, 84 and 85 shall be deleted.

R. J. PRINGLE

Deputy Secy. to the Govt. of India

The 12th/14th February 1944

No. 659-Com.—The following notifications, issued by the Government of India, Department of Labour, are republished for general information.

By order of the Governor
W. W. DALZIEL
Secretary to Government

New Delhi, 16th December 1943

No. L-W. 1. S. 828 (1)—In pursuance of sub-section (1) of section 7 of the War Injuries (Compensation Insurance) Act, 1943 (XXIII of 1943), the Central Government is pleased to make the following Scheme, namely:—

1. *Short title and commencement*—(1) This Scheme shall be called the War Injuries Compensation Insurance Scheme.

(2) It shall be deemed to have come into force on the 16th day of November 1943.

2. *Interpretation*—(1) The General Clauses Act, 1897 (X of 1897), applies to the interpretation of this Scheme as it applies to the interpretation of an Act or Regulation.

(2) In this Scheme unless there is anything repugnant in the subject or context—

(a) "Act" means the War Injuries (Compensation Insurance) Act, 1943;

(b) "advance premium" means the advance payments against the total premium to be paid by an employer as required in clause 6;

(c) "Claims Officer" means the officer appointed as Claims Officer for the purposes of the Scheme made under the War Injuries Ordinance, 1941;

(d) "clause" means a clause of this Scheme;

(e) "Commissioner" means a Commissioner for Workmen's Compensation appointed under section 20 of the Workmen's Compensation Act, 1923;

(f) "compensation" means compensation payable under sections 3 and 4 of the Act;

(g) "dependant" has the meaning assigned to it in the Workmen's Compensation Act, 1923;

(h) "eligible member of a family" means (i) a widow lawfully married by a valid ceremony, (ii) father, (iii) mother, (iv) a legitimate son but not an adopted son, (v) a legitimate daughter but not an adopted daughter, and (vi) any other dependant to whom the Claims Officer thinks that compensation should be payable;

(i) "Form" means a form appended to this Scheme;

(j) "Government Agent" means any person or firm employed under section 8 to act as agent of the Central Government for any of the purposes of the Act;

(k) "policy" means a policy of insurance issued under this Scheme;

(l) "qualifying injury" means a war injury sustained by a gainfully occupied person in respect of which compensation is payable under section 3 of the Act;

(m) "quarter" means a period of three months, commencing on the first day of April, July, October or January, respectively;

(n) "section" means a section of the Act.

3. *Employer's obligations*—(1) Every employer shall take out in the manner indicated in this Scheme, a policy of insurance as laid down in section 9 and pay such advance premiums as may be notified under clause 8 and such final premium as may after the conclusion of hostilities be notified under clause 6.

(2) An employer who has fulfilled such of his obligation under sub-clause (1) as have fallen due shall be entitled to have any liability for the payment of compensation incurred by him under the Act discharged on his behalf by Government out of the Fund.

(3) Where an employer has failed to fulfil such of his obligations under sub-clause (1) as have fallen due payment of any compensation for the payment of which he is liable under the Act shall be made out of the Fund, but any amount so paid shall be capable of being recouped from the employer in accordance with the procedure provided in that behalf in the Act.

4. *Application for insurance*—(1) Every employer required to take out a policy of insurance under section 9 shall apply to a Government Agent or to such officer as may be authorised by a Government Agent in this behalf, for insurance.

(2) Every such application shall be made in duplicate in Form A. The amount of first advance premium shall be simultaneously remitted by bank draft, cheque, money order or postal order, or delivered in cash.

(3) Where the remittance is by cheque the amount, if any, charged by the Government Agent's bank as collection charges shall be deducted from the amount of the cheque, and the applicant given credit only for the balance.

(4) If no amount accompanies the application, or the amount accompanying falls short of the required amount, the application if otherwise in order may be kept in suspense pending the receipt of the due amount.

(5) If the application for insurance is not received in accordance with the prescribed form the remittance may be retained by the Government Agent and the application returned to the applicant for re-submission.

5. *Issue of Policy*—The Government Agent shall issue a policy of insurance as soon as possible after the receipt of an application made under clause 4:

Provided that (1) if the advance premium is remitted by cheque the Government Agent may, in his discretion, postpone the issue of the policy, until the cheque has been cashed and (2) if the application is unaccompanied by the full advance premium required under clause 8 the Government Agent may withhold the issue of a policy until the advance is paid in full.

6. *Amount of premium*—(a) The total premium due on a policy of insurance shall be determined by the Central Government by a notification in the official Gazette within nine months after the termination of the present hostilities.

(b) The premium will be expressed as a percentage of the wage bill of the employer.

(c) This premium, less such advance premiums as may have been recovered, will be payable by employers in such instalments as may be fixed by the Central Government. Each such instalment shall be payable to the Government Agent within 30 days of the date fixed for payment by a notification in the official Gazette.

If the advance premium already recovered exceed the total premium, then the excess shall be refunded by Government to the employer.

7. *Manner of assessing final premium*—For the purpose of calculating the total premium due by any employer on a policy of insurance the total wage bill of that employer for the four complete quarters preceding the date of termination of the present hostilities shall be the wage bill on which percentages will be charged:

Provided that in respect of an employer who has gone out of business before that date the period shall be the four complete quarters preceding the date on which he goes out of business.

8. *Advance of premium*—(1) The amount of the first advance premium against the total premium to be determined under clause 6 shall be at the rate of four annas per one hundred rupees of the wage bill.

(2) The amount of subsequent advance premiums, which shall be expressed as a percentage of the wage bill of each employer, shall be such as may be notified by the Central Government in the official Gazette and shall be payable within thirty days of the date specified in such notification.

(3) Advance premiums shall not be required more frequently than once in a quarter.

(4) All advance premiums shall have reference to the wage bill of the quarter preceding the one in which the advance premium is required to be paid.

(5) When in the opinion of the Central Government the balance in the fund is sufficient to meet the probable liabilities of the fund as at the time foreseen under the Act and this Scheme, no further advance premium shall be required by the Central Government.

(6) All advance premiums shall be paid by the employer to the Government Agent or Officer to whom the application under clause 4 is required to be made.

(7) The final premium and the advance premiums shall be calculated to the nearest anna.

(8) The Government Agent or Officer shall give a receipt in Form B for each advance premium after the first paid by the employer.

9. *Excess compensation or damages*—For the purposes of section 4 the excess amount of compensation or damages which any person has a right to receive from an employer, shall be computed as follows:—

(1) In case of death or of permanent total or partial disability resulting from injury—

(a) if the compensation or damages are payable in a lump sum, there shall be deducted from such sum the lump sum amount payable under the Act and 70 times the monthly rate of relief under the Scheme made under the War Injuries Ordinance, 1941;

(b) if the compensation or damages are payable in periodic amounts, there shall be deducted from the periodic payment for one month 1/70th of the lump sum compensation payable under the Act, and the whole of the monthly rate of relief under the War Injuries Scheme, 1942.

(2) In case of temporary disability resulting from the injury—

if the compensation or damages are payable in a lump sum amount, there shall be deducted from such amount 70 times the monthly rate of compensation under the Act and 70 times the monthly rate of relief under the War Injuries Scheme, 1942.

10. *Title to compensation*—Compensation in respect of a qualifying injury sustained by a workman shall be admissible only if the injury was sustained at any time (a) on a day on which he was on duty as such workman, or (b) on a day on which he would have been on duty but for that day being a recognised holiday or day of rest or for his being casually absent from duty on account of illness, injury or other similar cause, or for any other reason which in the opinion of the Claims Officer was good and sufficient.

11. *Advance payment by employers*—(1) The employer of a workman sustaining a qualifying injury may grant to the workman himself or in the event of his death to any person to whom compensation would be payable under the Act an advance on account of compensation not exceeding an aggregate of Rs. 100.

(2) Upon acceptance of an advance payment in accordance with sub-clause (1) the recipient thereof shall give to the employer a receipt in duplicate in Form C.

(3) An employer who wishes to claim a refund of the advance payment made by him to a workman under sub-clause (1) shall, within two weeks of making such advance, make an application in Form D therefor to the Claims Officer having jurisdiction in the area where the injury was sustained. Such an application shall be accompanied by a copy of the receipt given by the workman in Form C.

(4) So much of the aggregate amount paid under sub-clause (1) as does not exceed the compensation payable under an award made under the Scheme shall be repayable to the employer from the Fund.

(5) When making an award under this Scheme for an injury in respect of which the employer of the injured person has made an advance payment to the workman, the Claims Officer shall, on receipt of an application under sub-clause (3), make an order in Form E requiring the repayment of the advance payment to the employer, and shall reduce the award by the amount of such order.

12. *Application for compensation*—(1) An application for compensation under this Scheme shall be made to the Claims Officer of the area where the injury was sustained within four months after the date of sustaining the qualifying injury by any of the following persons in the manner laid down in clause 13 of this Scheme:—

(i) the workman, or
(ii) an eligible member of the workman's family, in case of the workman's death.

(2) The Claims Officer may accept an application from the employer of the workman on behalf of the workman or his family, if such officer is satisfied that it is in the interest of the workman so to do or in the event of his death, of an eligible member of the workman's family.

(3) Where the Claims Officer is satisfied, that a person by whom an application should be made is for sufficient reason incapable of making the same, the Claims Officer may entertain an application made on such person's behalf by any other person.

(4) An application made after the period of four months of the date of the qualifying injury shall not be considered. But the Claims Officer, may in his discretion, if he is satisfied that the delay has been due to valid reasons, admit the application.

13. *Application for compensation by workman, employer or any person authorised in this behalf*—(1) An application for compensation by the workman sustaining the qualifying injury shall be made in Form F to the Claims Officer through the person in charge of the hospital or dispensary where he last received or is receiving treatment, or if he has not been treated in any hospital or dispensary, through the Medical Officer of Government or the registered medical practitioner, if any, who last treated him for the injury, and shall be countersigned by such person, officer or practitioner.

(2) An application for compensation made by an eligible member of the workman's family for the workman sustaining the qualifying injury shall be in Form G.

(3) An application in respect of compensation made under sub-clause (3) of clause 12 or by an employer under sub-clause (2) of clause 12 shall be in Form H.

14. *Certification by employer*—(1) On receipt of an application for compensation in Form F, G or H the Claims Officer shall call on the employer to submit a return in

Form I within such time as may be prescribed by the Claims Officer.

(2) An advance payment made under clause 11 shall not be refundable if not recorded in Form I.

An advance payment made after submission of Form I by the employer shall not be refundable.

15. *Award for payment of compensation*—When an application for compensation under this Scheme is received the Claims Officer shall, after considering the reports and certificate pertaining to the case and after obtaining such other evidence, if any, as he considers necessary, make in addition to the award under the Scheme made under the War Injuries Ordinance, 1941, another award, or awards when there are several eligible members, under the provisions of this Scheme for the amount prescribed in the Act, in Form J. Before making any such further award he may give the employer an opportunity of being heard.

The Central Government may make a similar award in respect of cases in which relief has been granted under clause 45 of the Scheme made under the War Injuries Ordinance, 1941.

A signed and sealed copy of the award shall be given to the person in whose favour the award is made or to his authorised agent; a true copy shall be sent to the employer of the workman concerned together with attested specimens of thumb and finger impressions of the payee and his signature, if literate; a true copy shall be sent to the Post Office or the Government Treasury where the payment is to be made, together with attested specimens of the thumb and finger impressions of the payee and his signature, if literate; and another true copy shall be sent to the audit officer specified for this purpose by the Director General, Posts and Telegraphs, when the payment is to be made at a Post Office or by the Central Government when the payment is to be made at a Government Treasury.

(2) If an application for compensation is rejected, the reasons for such rejection shall be recorded separately and intimated to the applicant and to the reviewing authority, if any, set up under the Scheme made under the War Injuries Ordinance, 1941.

16. *Distribution of compensation*—The amount of compensation in respect of death shall be paid and distributed by the Claims Officer in like manner as compensation in respect of a workman whose injury has resulted in death, is paid and distributed by a Commissioner under section 8 of the Workmen's Compensation Act, 1923, except that the payment shall be made through an award in Form J, under clause 15.

17. *Payment by instalments*—(1) When compensation admissible under the Act to any person is less than or equal to three hundred rupees it shall be paid as a lump sum.

(2) When the compensation admissible under the Act to a person exceeds three hundred rupees, a part of the admissible amount up to the extent of Rs. 300 shall be paid as a lump sum and the balance shall be paid in monthly or quarterly instalments at such rate as may be prescribed by the authority making the award under clause 15 or the authority issuing directions under clause 19:

Provided that the number of instalments shall not exceed 60 in the case of monthly instalments and 20 in the case of quarterly instalments.

18. *Place of payment*—(1) Compensation under this Scheme shall be payable at all head and sub-post offices and such branch post offices in India as may be authorised in this behalf by the head of the circle or at a Government treasury, as the authority making the award shall direct.

(2) All such amounts shall be drawn within one month of the date when they are due. The Postmaster or the Treasury Officer concerned may, however, at his discretion make payment of full arrears within three months of the due date.

(3) All such payments shall from time to time be endorsed on the award by the Postmaster, or the Treasury Officer concerned.

19. *Power to review and alter award*—The authority having power to withhold, cancel, review or alter an award under the Scheme made under the War Injuries Ordinance, 1941, shall issue such directions as may appear to it necessary in the circumstances of the case for the withholding, cancellation, review or alteration of the award under this Scheme in respect of the same workman:

Provided that no such direction shall be made to recover any amounts already paid under this Scheme.

20. *Exemption of employers*—An employer desiring to be exempted from the provisions of the Act under section

19 shall make an application to the Central Government in Form K.

21. *Submission of details by contractors*—The liabilities under this Scheme of the contractor and the principal as defined in section 12, shall be as follows:—

The contractor—(a) The contractor shall be under an obligation in like manner as if he were any other employer for insuring the workmen working under him.

(b) The contractor shall be responsible for informing the principal of the name of the Government Agent with whom he intends to insure.

The principal—The principal shall be responsible for bringing to the notice of the Government Agent with whom he has insured the existence of any contractors working under him. The principal will not be responsible for the accuracy of figures included in the applications made by the contractor.

22. *Penalties*—(1) Any person, who being responsible for the observance of any of the provisions of this Scheme, commits a breach thereof, shall be punishable for every such breach with fine which may extend to one thousand rupees and in the case of continuing breach after being convicted for such breach, with a further fine which may extend to one hundred rupees for every day subsequent to the conviction, on which the breach has continued.

(2) Any person who being required to submit a return, application or form under the provisions of this Scheme, knowingly or recklessly submits a false application, return or form, shall be punishable with fine which may extend to one thousand rupees.

FORM A

IMPORTANT :—Before completing this application form read the instructions below

GOVERNMENT OF INDIA WAR INJURIES (COMPENSATION INSURANCE) ACT, 1943

Application and Wages Declaration Form

1. Employer's Name.....
2. Business Address.....
3. Full description of Employer's trade or business. {
4. Industry group or groups to which the trade or business belongs (for list see para. 3 below). {
5. Situation of Factory, Mine or Establishment. {

SCHEDULE OF EMPLOYEES

All persons employed and all wages and allowances paid during the relevant preceding quarter(s) must be declared.

(For definition of "Quarter" and other instructions, see paragraph 12 overleaf.)

A. DIRECT employees earning Rs. 300 or less per month.

Maximum daily number of employees	Actual wages and allowances paid during relevant quarter.		
	Wages	Other cash allowances (but not including cash dearness allowance)	Total wages and allowances (sum of 2 and 3)
1	2 Rs.	3 Rs.	4 Rs.
.....			
.....			

B. DIRECT employees earning more than Rs. 300 per month.

(State the total number of persons earning more than Rs. 300 per mensem and calculate the premium on that number, multiplied by 900 for the quarter, i.e., Rs. 300 per mensem).

Maximum daily number of employees	Assumed wages for the relevant quarter
.....	Rs.
Total wages under A and B	Rs.
Advance against premium calculated to the nearest anna at	per cent Rs.

5. Have you employed any contractor or contractors in the relevant preceding quarter(s)? If so give :—

Name of Contractor(s)	Period of contract	Approximate number of persons employed
.....		
.....		

(For definition of "Contractor" see para. 11 overleaf).

To

(Here insert name of Insurance Company through whom insurance is to be or has been effected.)

(To be completed when application for insurance is first made)

I/We warrant that the above statements and particulars are true and I/we request you to effect insurance on my/our behalf with the Government of India in terms of the prescribed standard Indemnity which I/we agree to accept.

I/We further agree that this application shall be the basis of the contract between the Governor-General in Council and myself/ourselves.

I/We send bank draft/cheque/money order/postal order/cash value Rs.

Signature of Employer.....

Date

(To be completed when submitting a declaration of wages subsequent to original application)

I/We warrant that the above statements and particulars are true and I/we send bank draft/cheque/money order/postal order/cash value Rs. in payment of the advance against premium due on..... The number of my/our policy for the first advance against premium is.....

Signature of Employer.....

Date

(Note—Cheques on out-station banks must include bank exchange.)

INSTRUCTIONS

1. *Liability*—The above Act imposes on employers of persons engaged in essential services, in factories, mines, major ports, plantations and other employments to be specified, an obligation to pay compensation in respect of war injury to their employees calculated approximately to amount to the difference between the amount paid by Government under the War Injuries Scheme and the amount which would have been payable under the Workmen's Compensation Act, 1923, if the war injury had given a right to compensation thereunder. The Act extends to the whole of British India and applies also to British subjects in any part of India.

2. *Compulsory insurance*—As from the 16th November 1943, all employers to whom the Act applies must insure their liability with the Central Government and the Act prescribes heavy penalties for failure to insure or failure to pay any advance against premium due or failure to pay compensation due under the Act.

3. *Employers to whom the Act applies*—The Act applies to all employers throughout British India of persons employed in:—

(a) any employment or class of employment to which the Essential Services (Maintenance) Ordinance, 1941, has been declared under section 3 of that Ordinance to apply, whether such declaration is or is not subsequently revoked ;

(b) any factory as defined in clause (j) of section 2 of the Factories Act, 1934 ;

(c) any mine within the meaning of the Indian Mines Act, 1923 ;

(d) any major port as defined in the Indian Ports Act, 1908 ;

(e) any estate which is maintained for the purpose of growing cinchona, coffee, rubber or tea, and on which on any one day in the preceding twelve months twenty-five or more persons have been employed as workmen ;

(f) any employment specified in this behalf by the Central Government by notification in the Official Gazette.

Please indicate category or categories of employments in item 4 of the Form.

4. *Employers not required to insure*—The following classes of employers are not required to insure under the Act:—

(a) The Crown [section 9(3)].

(b) Federal Railway, unless otherwise ordered by the Central Government ; [section 9(3)].

(c) Short-term contractors, i.e. where the loaning or letting on hire of the services of the workman, or the execution of work, is for a term of less than one month. [section 12(2)].

(d) Employers exempted under section 19 of the Act.

5. *Employees included*—All direct employees, including Managers, Supervisors, Assistants, etc., and all Contractors' employees (see definition of "Contractor") are included in the Scheme. It should be noted that all employees in the employments referred to are covered and the application of the Act is not restricted to a specific class, e.g., "Workers" defined in the Factories Act.

6. *How to insure*—The application Form overleaf should be completed and forwarded in duplicate to a Government Agent.

All applications, must be accompanied by a remittance to cover the prescribed advance payment against premium

calculated to the nearest anna. Remittances by cheque on out-station banks must include bank exchange.

7. *Date by which policy to be taken*—An application for taking out a policy of insurance shall be made—

(a) if the employer had been an employer for one complete quarter before the 1st January 1944, then on or after 10th January 1944 and not later than 9th February 1944 ;

(b) in all other cases, within one month of the employer's having been an employer for one quarter.

8. *Government Agents*—The Government of India have appointed certain Insurance Companies to act as Government Agents and to issue policies under the Scheme. If the employer is already insured in respect of his liability under the Indian Workmen's Compensation Act, it is recommended that the insurance under the War Injuries (Compensation Insurance) Act, 1943, should be arranged through the same Insurance Company.

9. *Rate of premium*—The total premium payable will be decided by Government after the termination of hostilities when the total liability has been ascertained. In the meantime, employers will be required to pay to Government periodic advance payments against this premium and the amount of any such advance payment will be such percentage of the total wages bill as may be prescribed by Government from time to time.

The rate of first advance premium has been fixed at annas four per Rs. 100 of the wage bill.

10. *Definition of 'wages'*—For the purposes of computing the amount of compensation payable, 'wages' means wages as defined in the Workmen's Compensation Act, 1923, i.e., 'wages' includes any privilege or benefit which is capable of being estimated in money, other than a travelling allowance or the value of any travelling concession or the contribution paid by the employer of a workman towards any pension or provident fund or a sum paid to a workman to cover any special expenses entailed on him by the nature of his employment.

For the purpose, however, of computing the 'wages bill' on which is based the amount of premium, the total is taken only of 'the gross cash wages of all workmen excluding all that part of gross cash wages of individual employees which exceeds Rs. 300 per month, and all allowances given against increased cost of living'.

It is the wage bill so computed that should be entered in the application form.

11. *Definition of 'contractor'*—Please see section 12 of the Act. Unlike the provisions of the Workmen's Compensation Act, 1923, the 'contractor,' is liable in respect of workmen whose services are temporarily lent or let on hire to another.

The liabilities of the principal and contractor under the Scheme are as follows:—

The contractor—(a) The contractor shall be under an obligation in like manner as if he were any other employer for insuring the workman working under him.

(b) The contractor shall be responsible for informing the principal of the name of the Government Agent with whom he intends to insure.

The principal—The principal shall be responsible for bringing to the notice of the Government Agent with whom he has insured the existence of any contractors working under him. The principal will not be responsible for the accuracy of figures included in the application made by the contractor.

12. *Definition of 'quarter'*—A 'quarter' means a period of three months commencing on the first day of April, July, October, and January.

For 'relevant quarter' for which the wages are calculated and advance of premium paid, please see clause 8 of the Scheme.

FORM B

Receipt No.....
Quarter ending.....

RECEIVED on the.....day of.....194
from.....the sum of Rupees.....
for advance against premium under Policy No.....
dated.....on the following wages declared
to have been paid during the quarter ended.....
Total Wages and Allowances
paid during the above period.

A. Employees earning less than Rs. 300 Rs.....
per month.

B. Employees earning more than Rs. 300 Rs.....
per month.

Total Rs.

Rs.....

Dated the.....194

Government Agent.

FORM C

Received from of
..... an advance payment of Rs.....
(Rupees) under clause 11 of the War Injuries
Compensation Insurance Scheme, with reference to the
injury sustained on at
by of

ticket No.

department.....

Employee of

In consideration of the advance, I heroby enter into the
undertaking that the amount of this advance may be
deducted under the provisions of the War Injuries Compen-
sation Insurance Scheme from out of any award made
(either to me or to my relatives)* in respect of the aforesaid
injury sustained by ^{deceased.}
me

Date.....

Witness

of

Signature or thumb impression

of

Address

* Only when receipt is given by the injured person.

FORM D

APPLICATION FOR REFUND OF ADVANCE PAYMENTS

To the Claims Officer for (area)

I
We, the firm of Messrs. do hereby declare that I
have paid to whose age description and
other details are given below, a sum of Rs.
an aggregate sum of Rs. as an
advance payment for the injury sustained by of
ticket No.....
department

a workman in employment under ^{me}
our firm. The advance
payment was made on and a duplicate copy
of the receipt is attached hereto.

I
We, the firm of Messrs. claim a refund of the
amount stated above and request you to pass an order for
the repayment of the said amount to ^{me}
us at

Post Office.

Govt. Treasury.

Date of application

Signature of Employer

Particulars of the person to whom advance paid.

Name.

Relation with deceased,

in case of workman's death

Father's name

Age

Residence

Caste

Profession

FORM E

ORDER FOR REFUND TO EMPLOYER

Claims Officer for (area)

Name of Claims Officer

Name of Employer

Full address

Date of application for refund

Amount to be refunded

Being satisfied that the sum of Rs. the
amount of the advance payment made to

in accordance with sub-clause (1) of clause
11 of the War Injuries Compensation Insurance Scheme
by (name)

of employer) the employer of
is
due to the said employer, I direct that the said sum shall
be paid to him from the War Injuries Compensation In-
surance Fund at
Post Office

Government Treasury

on production of this order.

Delivered to payee
Claims Officer.

Date and signature of

died, or whether any female relative has since married or remarried.

Forwarded to the payee through the Deputy Collector/
Assistant Commissioner of Deputy Commissioner of District.
Copy forwarded to the Postmaster Treasury Officer Post Office

Date of birth

Age { In the case
of all eligible relatives.
If staying elsewhere than

Residence

with applicant state details.

In the case of daughter—whether married.

In the case of children—Guardian

if any other than applicant.

If any of the said relatives or the applicant

(i) draws any other pension and/or allowance from public funds, state details as to source and amount,

(ii) holds any appointment under Government or local authority, state details and rate of emoluments.

Amount and particulars of the claim made :—

The compensation may be made payable at
Post Office

Government Treasury

I certify that I am not in receipt of any compensation under the War Injuries Compensation Insurance Scheme other than that claimed above in respect of the War Injury sustained by the deceased.

I certify that the information furnished in the statement is true to the best of my knowledge and belief.

Date.....

(Signature of claimant or thumb impression, if illiterate)

* If necessary, this may be done on a sheet to be attached and signed

FORM F

APPLICATION FOR COMPENSATION BY WORKMAN

Claimant's full name (in capitals)

Name of Father (in the case of married woman, of husband).

Age

Caste

Residence

Date of birth

Profession

Nationality

Monthly rate of wages at the time the injury was sustained.

What amount of compensation is claimed and justification for the claim.

Name of employer and his full address

Ticket number, if any, and department in which employed.

The amount of advance, received from employer.

Place where injury was sustained

Date of injury

Cause of injury in detail

Details of injury

If taken to dispensary or hospital, which and when.

If discharged from dispensary or hospital, when

If attended to at residence by a medical practitioner, details of place where treated and name of medical practitioner.

If any temporary allowance and/or pension is being or has been drawn by the injured person, details thereof.

The compensation may be made payable at Post Office Govt. Treasury

I certify that I am not in receipt of any compensation under the War Injuries Compensation Insurance Scheme, other than that claimed above in respect of the war injury sustained by me.

I certify that the information furnished above is true to the best of my knowledge and belief.

Date

(Signature of claimant or thumb impression, if illiterate)

FORM G

APPLICATION FOR COMPENSATION BY ELIGIBLE MEMBER

Applicant's full name (in capitals)

Name of Father (in the case of married woman, of husband).

Age

Caste

Residence

Date of birth

Profession

Nationality

Relationship with deceased

Full name of the deceased (in capitals)

Place of death

Cause of death

Name of the employer of the deceased

Ticket number, if any, and department in which employed

Place of employment

Monthly rate of wages of the workman at the time the injury was sustained or death occurred.

Was deceased attended to by A. R. P. volunteer, civic guard, police or other organisation—If so, details.

If deceased received any medical treatment, details thereof including place where received.

If deceased died in any hospital or dispensary, state details

If not, give any other proof of death, e.g., affidavits, or any certificates by a Gazetted Officer, Magistrate or Sub-Inspector of Police.

If deceased has any of the following relatives living at the time of his death, give details* in respect of each:—widow or widows, father, mother, legitimate natural son(s), legitimate natural daughter(s). State also if any has since

FORM H

APPLICATION BY EMPLOYERS AND OTHER PERSONS AUTHORISED IN THIS BEHALF FOR COMPENSATION

Name of applicant (if other than the employer) and full address.

Name of Employer and full address

Name of person(s) on whose behalf application is made

Name of workman sustaining qualifying injury

Name of workman's father (in the case of married woman, of husband).

Ticket number, if any, and department in which employed

Age of workman at the time of receiving injury

Residence

Caste

Place of qualifying injury

Date and time of qualifying injury

Whether the qualifying injury resulted in death or not

If workman received or is receiving any medical treatment, details thereof including place where received.

* If workman died in hospital or dispensary, give details.

If not, give any other proof of death, e.g., affidavits, or any certificates by a Gazetted Officer, Magistrate or Sub-Inspector of Police.

Amount of compensation claimed

Amount of advance, if any, already paid to workman or his dependants.

Monthly rate of wages of the workman at the time the injury was sustained or death occurred.

† Period during which the workman was employed

Nature of employment

† Number and date of policy taken by employer under clause 5 of the War Injuries Compensation Insurance Scheme.

I certify that to the best of my knowledge and belief no other application for compensation in respect of this injury has been made by any person and that I am acting on behalf of the workman with his express consent.

The Compensation may be made payable at Post Office

Government Treasury

I also certify that the information furnished in the above statement is true to the best of my knowledge and belief.

Date.....

(Signature of Employer or the person making the application)

*To be filled up only in cases of death of the workman.

†To be filled up by the employer when the application is made by him.

FORM I

CERTIFICATE BY EMPLOYER

I

We, the firm of Messrs.

do hereby certify

(i) that

whose age and description

are given below.

(a) was a workman in employment under me, ticket number (if any) and employed in department,

(b) was last at work under me on the firm and
 (c) that his wages as entered in the last wage roll were at rate of Rs. per mensem ;
 (ii) that I have taken out a Policy of Insurance under the War Injuries Compensation Insurance Scheme with Company at and the number and date of the Policy are ;
no advance payment
 (iii) that an advance payment of Rs. has/have advance payments aggregating to Rs. been paid by me to the said workman us dependant(s) of the said workman.
 Age of workman
 Description of workman
 Nature of injury
 Date (Signature of Employer.)

FORM J.

AWARD UNDER THE WAR INJURIES COMPENSATION INSURANCE SCHEME

Claims Officer for (area)
 Name of Claims Officer
 Name of person sustaining qualifying injury killed
 Name of father of such person (in the case of married woman, of husband).
 Date and place of injury/death
 Age Residence
 Caste Nationality
 Profession
 Compensation in favour of (block capitals)
 Name of father of such person if other than the person sustaining qualifying injury (in the case of married woman of husband).
 Description of such person.
 Age Residence
 Caste Profession
 Amount of compensation
 A lumpsum of Rs. and in addition a payment of Rs. per month quarter
 Guardian, if any
 Period for which the monthly quarterly payment is sanctioned, with the date of commencement.
 Payable at Post Office Govt. Treasury
 on the of each
 Being satisfied that the sum of Rs. the amount of an advance payment made in accordance with sub-clause (1) of clause 11 of the War Injuries Compensation Insurance Scheme, by (name and address) the employer of in respect of whose injury this award is made, is due to the said employer, I direct that the said sum be deducted from the lump sum payable under this award in the following manner :
 Deduction from lump sum payment of Rs. and in addition deduction of Rs. per month quarter for months quarters

Period	Amount of award	Signature or thumb impression of payee	Signature of Postmaster or other authorised officers	Date stamp of office	Amount of advance of Rs. to be recovered in lump sum instalments of Rs. each from each payment for remittance to the employer
(1)	(2)	(3)	(4)	(5)	(6)

Date and signature of Claims Officer

Forwarded to the payee through the Deputy Collector/- Collector.
Assistant Commiseioner Deputy Commissioner of District.

FORM K

APPLICATION FOR EXEMPTION

Name of Employer
 Full address

Particulars of concern or concerns in respect of which exemption is sought.
 Name of concern
 * Number of workmen employed
 Average monthly wage bill
 Period for which exemption is sought
 Reasons for asking for exemption
 Amount of compensation which the employer has undertaken to give to the employees.
 The name of the firm with which the liability has been insured.
 Number and date of Policy
 Period covered by the Insurance
 I declare that the information given above is true
 Date (Signature of employer)
 * Only workmen to whom the Act would be applicable should be included.

New Delhi, 15th December 1943

No. L-W. I. S. 828(2)—In exercise of the powers conferred by sub-section (1) of section 20 of the War Injuries (Compensation Insurance) Act, 1943 (XXIII of 1943), the Central Government is pleased to make the following rules, namely:—

1. *Title*—These rules may be called the War Injuries Compensation Insurance Rules, 1943.

2. *Interpretation*—In these Rules,—

(a) "Act" means the War Injuries (Compensation Insurance) Act, 1943 ;

(b) "Scheme" means the War Injuries Compensation Insurance Scheme ;

(c) "Form" means a form appended to these Rules ;

(d) "quarter" means a period of three months, commencing on the first day of April, July, October or January, respectively.

3. *Ascertainment of wage bill*—The wage bill of an employer shall be computed by aggregating the gross cash wages of all workmen employed by him but shall exclude all that part of gross cash wages of individual employees which exceeds Rs. 300 per month, and all allowances given against increased cost of living.

4. *Form of policy*—Every policy shall be in Form X.

5. The period for the purposes of clause (g) of sub-section (5) of section 7 of the Act shall be a quarter or if the employer is in the business concerned, only for a portion of any quarter, then that portion.

6. *Date by which policy to be taken*—An application for taking out a policy of insurance shall be made—

(a) if the employer had been an employer for one complete quarter before the 1st January 1944, then on or after 10th January 1944 and not later than 9th February 1944 ;

(b) in all other cases, within one month of the employer's having been an employer for one quarter.

7. *Form and manner of accounts*—An account of all sums received into and paid out of the Fund shall be prepared in Form Y and shall be published every six months in the official Gazette.

8. *Period of appeal*—An appeal under sub-section (3) of section 14 of the Act shall be made within ninety days of the determination made under sub-section (1) of that section.

9. *Recovery*—The Claims Officer may, on default by an employer, recover as an arrear of land revenue any amount payable by the employer under this Act, and the Claims Officer shall be deemed to be a public officer within the meaning of section 5 of the Revenue Recovery Act, 1890.

FORM X

GOVERNMENT OF INDIA

Policy No.

WAR INJURIES (COMPENSATION INSURANCE) ACT, 1943

Policy of Insurance against liabilities thereunder

This Policy and the Specification hereto (which forms an integral part of this Policy) shall be read together as one contract and the words and expressions to which specific meanings have been attached in the Specification shall bear those meanings wherever they may appear.

The Specification

The Governor-General The Governor-General of India in Council.

The Government Agent
 The Insured Name

Business Address

Trade or business

Situation of Factory

Mine or Establishment

Schedule of Wages declared to have been paid during the undernoted period.

Period		Total Wages and allowances
Quarter ended	A. Direct Employees earning less than Rs. 300 per month.....	
	B. Direct Employees earning more than Rs. 300 per month.....	
		Rs.
Advance against premium: Rs.		received on the
day of	194	

WHEREAS the Insured has made and forwarded to the Government Agent a signed application for insurance which application the Insured has agreed shall be the basis of this Policy and has paid the advance of premium named above,

Now this Policy witnesseth that in consideration of the Insured paying to the Governor-General the said advance of premium the Governor-General agrees [subject to the provisions contained in the War Injuries (Compensation Insurance) Act, 1943 and the Scheme and Rules made thereunder which provisions shall so far as the nature of them respectively will permit be deemed to be conditions precedent to the right of the Insured to recover hereunder] that if during the present hostilities any employee to whom the said Act applies shall sustain any War Injury for which the Insured is liable to pay compensation under the said Act then the Governor-General will indemnify the Insured against all sums for which the Insured shall be so liable.

In witness whereof I being duly authorised in that behalf have hereto set my hand on behalf of the Governor-General.
(Date of issue)

FORM Y

Account of sums received into and paid out of the War
Injuries Compensation Insurance Fund during the
six months ending 194 .

	Receipts						Expenditure						
	Amount			Progress of receipts up to the end of			Amount			Progress of expenditure up to the end of			
	RS.	A.	P.	RS.	A.	P.		RS.	A.	P.	RS.	A.	P.
1. Advances of premium.							1. Compensation under the War Injuries Compensation Insurance Scheme.						
2. Advances from General Revenues under section 11 (2).							2. Remuneration and expenses of Government Agents						
							3. Expenses of the staff employed to do the work in the Provinces and at the headquarters of the Central Government.						
							4. Expenses of the additional staff employed to cope with the audit and accounting arrangement.						
3. Miscellaneous							5. Repayments of advances made under clause 11 of the War Injuries Compensation Insurance Scheme						
							6. Miscellaneous.						

New Delhi, 15th December 1943

No. L.W. I. S. 828(3)—It is hereby notified for general information that in pursuance of section 8 of the War Injuries (Compensation Insurance) Act, 1943 (XXIII of 1943), the Central Government has been pleased to employ as its agents for the purposes of the said Act the firms specified in the Schedule hereto annexed.

THE SCHEDULE

1. Advance Assurance Co., Ltd., Bombay
2. Alliance Insurance Co., Ltd., Bombay
3. American Insurance Company of Newark, N. J.
4. Anand Insurance Co., Ltd., Bombay
5. Asian Assurance Co., Ltd., Bombay
6. Atlas Assurance Co., Ltd., Bombay
7. Balaise Fire Insurance Company, Ltd., Bombay
8. Bankers' and Traders' Insurance Company, Ltd., of Sydney.

9. Bharat Fire and General Insurance Company, Limited
10. Bombay Fire and General Insurance Co., Ltd.
11. British America Assurance Company
12. British and Foreign Marine Insurance Company, Ltd.
13. British Crown Assurance Corporation, Ltd.
14. British Equitable Assurance Company, Ltd.
15. British Fire Insurance Company, Ltd.
16. British General Insurance Company, Limited
17. British India General Insurance Company, Ltd.
18. British Traders' Insurance Company, Limited
19. Caledonian Insurance Company
20. Canton Insurance Office, Limited
21. Central Insurance Company, Limited
22. Century Insurance Company, Limited
23. China Fire Insurance Company, Limited
24. Clive Insurance Company, Limited
25. Commercial Union Assurance Company, Limited
26. Concord of India Insurance Company, Limited
27. Co-operative Fire and General Insurance Society, Ltd.
28. Deepak General Insurance Co., Ltd.
29. Devkaran Nanjee Insurance Co., Ltd., Bombay
30. Eagle Star Insurance Co., Ltd.
31. Eastern Federal Union Insurance Co., Ltd.
32. Eastern United Assurance Corporation, Ltd.
33. Employers' Liability Assurance Corporation, Ltd.
34. Essex and Suffolk Equitable Insurance Society, Ltd.
35. Fine Art and General Insurance Co., Ltd.
36. Free India General Insurance Co., Ltd.
37. Fire and General Insurance Co. of India, Ltd.
38. General Accident Fire and Life Assurance Corporation, Ltd.
39. Great American Insurance Company
40. Gresham Fire and Accident Insurance Society, Limited.
41. Guardian Assurance Company, Limited
42. Habib Insurance Company, Limited
43. Hartford Fire Insurance Company, Limited of Hartford.
44. Helvetic Swiss Fire Insurance Company, Limited of St. Gall.
45. Hercules Insurance Company, Limited
46. Home Insurance Company
47. Hong Kong Fire Insurance Company, Limited
48. Hukumchand Insurance Company, Limited
49. Indemnity Marine Assurance Company, Limited
50. Indian Globe Insurance Company, Limited
51. Indian Guarantee and General Insurance Company, Limited.
52. Indian Mercantile Insurance Company, Limited
53. Insurance Office of Australia, Limited
54. Java Sea and Fire Insurance Company, Limited
55. Jupiter General Insurance Company, Limited
56. Jayabharat Insurance Co., Ltd., Bombay
57. Law Union and Rock Insurance Company, Limited
58. Legal and General Assurance Society, Limited of London.
59. Liverpool and London and Globe Insurance Company, Ltd.
60. London Assurance (The)
61. London Guarantee and Accident Company, Limited
62. London and Lancashire Insurance Company, Limited
63. London and Provincial Marine and General Insurance Company, Ltd.
64. London and Scottish Assurance Corporation, Limited
65. Maritime Insurance Company, Limited
66. Mercantile Fire Insurance Company of Canada
67. Millowners' Mutual Insurance Association, Limited, Bombay.
68. Motor Union Insurance Company, Limited
69. National Employers Mutual General Association, Ltd.
70. National Fire and General Insurance Company, Limited.
71. National Insurance Company of Great Britain, Limited.
72. National Security Assurance Company, Limited, Lahore.
73. New Asiatic Insurance Company, Limited
74. New Great Insurance Co. of India, Limited
75. New India Assurance Company, Limited
76. New Zealand Insurance Company, Limited
77. North China Insurance Company, Limited
78. Northern Assurance Company, Limited
79. North British and Mercantile Insurance Company, Ltd.
80. Norwich Union Fire Insurance Society, Limited
81. Ocean Accident and Guarantee Corporation, Limited

82. Ocean Marine Insurance Company, Limited
83. Overseas Assurance Corporation, Limited
84. Orient Insurance Company of Hartford, U.S.A.
85. Palatine Insurance Company, Limited
86. Pandyan Insurance Company, Limited
87. Pearl Assurance Company, Limited
88. Phoenix Assurance Company, Limited
89. Pioneer Fire and General Insurance Company, Limited.
90. Prithvi Insurance Company, Limited
91. Provincial Insurance Company, Limited
92. Prudential Assurance Company, Limited
93. Queen Insurance Company of America
94. Queensland Insurance Company
95. Railway Passengers' Assurance Company
96. Reliance Marine Insurance Company, Limited
97. Royal Exchange Assurance Corporation
98. Royal Insurance Company, Limited
99. Ruby General Insurance Company, Limited
100. Scottish Insurance Corporation, Limited
101. Scottish Union and National Insurance Company
102. Sea Insurance Company, Limited
103. Sentinel Assurance Company, Limited, Bombay
104. South British Insurance Company, Limited
105. South India Fire and General Insurance Company, (Coimbatore), Ltd.
106. State Assurance Company, Limited
107. Sun Insurance Office, Limited
108. Tropical Insurance Company, Limited
109. Thames and Mersey Marine Insurance Company, Limited.
110. Triton Insurance Company, Limited
111. Union Assurance Society, Limited
112. Union Insurance Society of Canton, Limited
113. Union Marine and General Insurance Company, Limited.
114. United India Fire and General Insurance Company, Ltd.
115. United Scottish Insurance Company, Limited
116. Universal Fire and General Insurance Company, Limited.
117. Vishwabharati Insurance Co., Limited
118. Vulcan Insurance Company, Limited
119. Warden Insurance Company, Limited
120. West of Scotland Insurance Office, Limited
121. Western Assurance Company of London and Toronto.
122. World Marine and General Insurance Company, Limited.

123. Yang-tsze Insurance Association, Limited

124. Yorkshire Insurance Company, Limited

New Delhi, 16th December 1943

No. L-W. I. S. 828(4)—In pursuance of sub-section (3) of section 175 of the Government of India Act, 1935, the Governor-General in Council is pleased to authorise—

(i) the Principal Officers in British India of all firms which are for the time being employed under section 8 of the War Injuries (Compensation Insurance) Act, 1943 (XXIII of 1943), as agents of the Central Government for the purposes of the said Act,

(ii) all other persons in British India who by virtue of a general or special power of attorney are competent to execute contracts on behalf of any of the said firms, to execute on behalf of the Governor-General in Council any contracts or other documents for the purposes of the said Act.

New Delhi, 31st January 1944

No. L-W. I. S. 815—In pursuance of section 8 of the War Injuries (Compensation Insurance) Act, 1943 (XXIII of 1943), the Central Government is pleased to direct that the following amendments shall be made in the notification of the Government of India in the Department of Labour No. L-W. I. S. 828(3), dated the 16th December 1943, namely:—

In the Schedule annexed to the said notification—

(i) the word "Bombay" occurring at the end of items 1, 2, 4, 5, 6, 7, 29, 56, 67 and 103, and the word "Lahore" occurring at the end of item 72 shall be omitted ;

(ii) after item 26, the following item shall be inserted, namely:—

"26-A. Co-operative Assurance Company, Limited".

D. S. JOSHI

Deputy Secy. to the Govt. of India

DEPARTMENT OF SUPPLY AND TRANSPORT NOTIFICATIONS

The 16th February 1944

2473-S.T.—The following notifications, issued by the Government of India, in the Department of Industries and Civil Supplies, are republished for general information.

By order of the Governor

C. S. JHA

Secretary to Government

Bombay, 8th January 1944

No. 34-Tex. (15)/43—In exercise of the powers conferred on me by sub-clause (c) of clause 10 of the Cotton Cloth

and Yarn (Control) Order, 1943, I hereby direct that the following amendment shall be made in the notification of the Textile Commissioner No. 34-Tex. (15)/43, dated the 7th July 1943, published at page 531 of the *Gazette of India, Extraordinary*, dated the 17th July, 1943, namely :—

(i) In clause 1 of the said notification for the words "Dyer, Bleacher, Printer or Finisher of Cotton Yarn and Cotton Cloth" the words "Dyer, Bleacher, Printer, Embroiderer or Finisher of Cotton Yarn and Cotton Cloth" shall be substituted.

(ii) Clause 5 shall be omitted and clause 6 shall be renumbered as clause 5.

(iii) The following shall be added as clause 6, namely :—
"Clause 6—Nothing in this notification shall apply to handloom cloth."

D. M. PASSMORE

Additional Textile Commissioner

Bombay, 28th December 1943

No. 34-Tex. A (15)-2/43—In pursuance of clause 10 of the Cotton Cloth and Yarn (Control) Order, 1943, I hereby direct that the following further amendments shall be made in the Textile Commissioner's Notification No. 34-Tex. A (15)-2/43, dated the 23rd November 1943, published in the *Gazette of India, Extraordinary*, dated the 24th November 1943, namely :—

In paragraph 3 of the said notification—

(i) after the words and figures "in December 1943" the words "and onwards" shall be inserted; and

(ii) for the words and figures "1st January 1944" the words and figures "1st March 1944" shall be substituted.

M. K. VELLODI

Textile Commissioner

The 16th February 1944

No. 2474-S. T.—The following notification, issued by the Government of India in the Department of Industries and Civil Supplies, is republished for general information.

By order of the Governor

C. S. JHA

Secretary to Government

New Delhi, 15th January 1944

No. 51-Tex.(B) 44(i)—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to make the following Order :—

1. (1) This Order may be called the Cotton Textiles (Dyes and Chemicals) Control Order, 1944.

(2) It extends to the whole of British India.

(3) It shall come into force at once.

2. In this Order,

"Chemicals" means any of the chemicals specified in the Schedule to this Order; "dyes" means any dyes imported into India; "Textile Commissioner" means the Textile Commissioner, Bombay, and includes any officer authorised by him to exercise all or any of the powers of the Textile Commissioner under this Order.

3. No person shall sell or otherwise dispose of dyes or chemicals except under and in accordance with the terms of a valid licence granted by the Textile Commissioner, or in compliance with a direction given to him under clause 4.

4. The Textile Commissioner may, by order in writing, require any dealer in dyes or chemicals to sell to such person as may be specified in the Order, such quantities of dyes or chemicals as may be so specified, and the dealer shall comply with the order.

5. The Textile Commissioner, may if he has reason to believe that any person has contravened, is contravening, or is likely to contravene, any of the provisions of this Order :—

(a) require him to give such information in his possession with respect to any business carried on by him as the Textile Commissioner may demand;

(b) inspect or cause to be inspected any books or documents belonging to or under the control of, that person;

(c) enter and inspect, or authorise any subordinate officer to enter and inspect, any premises belonging to or under the control of that person.

6. No person shall with intent to evade the provisions of this Order, refuse to give any information lawfully demanded from him under clause 5, or conceal, destroy, mutilate or deface any book or other document relating to his business.

SCHEDULE

(See clause 2)

Chemicals to which this Order applies.

Beta Naphthol.

Chromium Acetate.

Meta-Toluylene Diamine.

Rangolite C or Formosul.

Shirlan Paste.

Sodium Acetate.

Sodium Nitrite.

H. M. PATEL
Deputy Secretary